

**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.4071  
TO BE ANSWERED ON 10.08.2016**

**GEOSPATIAL BILL**

**4071. SHRI K. ASHOK KUMAR:**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether Pakistan has expressed its objection on Geospatial Bill in the United Nations;**
- (b) if so, the details thereof;**
- (c) whether the Government has taken any steps to counter the move by Pakistan on the said Bill; and**
- (d) If so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]**

**(a) to (d) Pakistan's Permanent Representative to the United Nations sent a letter dated 12 May 2016 to senior officials of the United Nations objecting to the draft Geospatial Information Regulation Bill 2016 on the grounds that the Bill was in violation of United Nations Security Council resolutions and international law and stressing that Jammu and Kashmir is disputed territory. Specifically, Pakistan has expressed objections to the provisions in the Bill proscribing the depiction, dissemination, publication or distribution of wrong or false topographic information of India. Pakistan has also objected to the punishment clauses in the draft Bill.**

**Government has made it clear once again that the entire state of Jammu and Kashmir is an integral and inalienable part of India and any legislation regarding the State is an internal matter where no external power has any *locus standi*.**

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